

Central Administrative Tribunal
Principal Bench, New Delhi.

DA-1035/94

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New Delhi this the 20th Day of May, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Hari Raj,
S/o Sh. Devi Singh,
R/o A-218/2, Janakpuri,
New Delhi.

Applicant

(through Sh. S.K. Sawhney, advocate)

versus

1. Union of India,
through the General Manager,
Northern Railway Headquarter's Office,
Baroda House, New Delhi.

2. Divisional Railway Manager,
Northern Railway,
Moradabad.

3. Assistant Engineer,
Northern Railway,
Hapur.

Respondents

ORDER(ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

In pursuance of the directions given by this Tribunal in O.A.No.1989/92 filed by the applicant, the name of the applicant has now been put in the Live Casual Register. The Tribunal's order is dated 25.5.1993.

It is averred that on 8.5.1994, the applicant made a representation to the Asstt. Engineer, Northern Railway, New Delhi (respondent No.3) but he refused to accept the same and observed that the case of the applicant would be considered in its turn as per his date of registration on 22.3.1994. There is no averment that any appointment of any casual labour was made by the respondents subsequent to the placing the

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name of the applicant in the Live Casual Register. The cause of action, if any, will accrue to the applicant only after the appointments have been made and the applicant is not considered on merits and in accordance with law. The application appears to be a premature one. However, we have no doubt that, while making a fresh appointment, the authority concerned shall consider the case of the applicant for being given an appointment on merits and in accordance with law.

With these observations, this application is dismissed summarily.

B. N. D. M. Y. A.
(B. N. DHOUDIYAL)
MEMBER (A)

S. K. D.
(S. K. DHAON)
VICE CHAIRMAN

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